

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 05
(IB)-1493(PB)/2018

IN THE MATTER OF:

Enkay (India) Rubber Co. Pvt. Ltd. Petitioners/Applicant
v.
Sumeru Processors Pvt. Ltd. Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 02.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant Mr. Nishi Ranjan Singh & Mr. Rahul Pandey, Advs.
For the Respondent Ms. Anindita Saha, Adv, for Mr. Dhiren Navlakha, Ex-
Management

ORDER

CA-1181(PB)/2019

Notice of the application.

Ms. Anindita Saha, Ld. Counsel for the Suspended Board of Directors accepts notice. A copy of the application shall be handed over to her during the course of the day. Reply be filed within ten days with a copy in advance to the counsel for the applicant.

List for further consideration on 17.07.2019.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)